

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 115

CP (IB) No. 207 /Chd/Hry /2022

**IN THE MATTER OF:**

Daiwa House Industry India Pvt. Ltd.

...Petitioner

**Under Section:** 59, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 16.05.2024 in supplementary list.

-sd-  
Court Officer

May 02, 2024  
SM